

National Company Law Tribunal

Allahabad Bench

CP NO. 5/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

NAME OF THE COMPANY: Multiple Build well Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 560(6) of the companies act of 1956

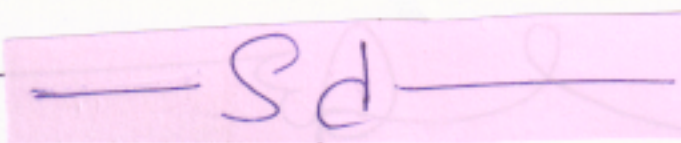
| <u>Sl. NO.</u> | <u>Name</u>     | <u>Designation</u> | <u>Representation</u> | <u>Signature</u> |
|----------------|-----------------|--------------------|-----------------------|------------------|
| 1.             | Ankit Kr. Singh | PCS                | Petitioner            | Ankit            |
| 2.             |                 |                    |                       |                  |

CP No. 5/2016

None for the petitioner today. The proxy for the OL is present. In fact, there is no representation from the petitioner side, since long only the Respondent no.3 i.e. the Official Liquidator was represented by Advocate Sri S.K. Bartaria for the Respondent. The present case is received as a transferred case from Hon'ble Allahabad High Court. This Tribunal through the Registry has earlier issued formal notice to the parties concerned. But since today, there is no representation from the petitioner despite proper notice issued. Hence, the present petition is liable to be dismissed in default and for want of prosecution. The Registry, meanwhile is directed to furnish a proof of tracking of speed post and service of notice upon the petitioner. The case is now fixed for consequential order.

The matter be listed on 22<sup>nd</sup> August, 2017.

Dated: 11.08.2017

  
Sri H.P. Chaturvedi, Member (Judicial)

Typed by:  
P.K. Jyoti